

## IN THE SUPREME COURT OF INDIA CRIMINAL APPELLATE JURISDICTION

CRIMINAL APPEAL NO. OF 2025 (arising out of SLP (Crl.) No. 5365/2025)

AFTAB APPELLANT(S)

**VERSUS** 

STATE OF UTTAR PRADESH

.... RESPONDENT(S)

## ORDER

Leave granted.

Having regard to the facts and circumstances of the present case, including the position that the parents of the appellant, Aftab, are Hindu and Muslim, as well as the factum that it was an arranged marriage and the parties had gotten married as per Hindu rites and customs, we are of the opinion that the appellant, Aftab, has made out a case for grant of bail.

Accordingly, we accept the present appeal and direct that the appellant, Aftab, shall be released on bail during the pendency of the trial in connection with Case Crime/First Information Report No. 02/2024 dated 03.01.2024 registered with Police Station – Wave City, District- Ghaziabad, Uttar Pradesh, for the offence(s) punishable under Section 366 of the Indian

SLP (Crl.) No. 5365/2025

Penal Code, 1860 and Sections 3 and 5 of the Uttar Pradesh Prohibition of Unlawful Conversion of Religion Act, 2021, on terms and conditions to be fixed by the trial court.

In addition to the terms and conditions to be fixed by the trial court, the appellant, Aftab, shall also provide one mobile number on which he can be contacted by the Investigating Officer/ Station House Officer of the concerned police station to ascertain his whereabouts, while he is on bail.

The impugned judgment is set aside and the appeal is allowed in the aforesaid terms.

We clarify that the observations made in this order are for disposal of the present appeal and grant of bail and the same will not be treated as an expression of opinion on the merits of the case.

Pending application(s), if any, shall stand disposed of.

	J. (SANJIV KHANNA)
	J. (SANJAY KUMAR)
NEW DELHI; APRIL 29, 2025.	

ITEM NO.15 COURT NO.1 SECTION II

## SUPREME COURT OF INDIA RECORD OF PROCEEDINGS

## Petition for Special Leave to Appeal (Crl.) No. 5365/2025

[Arising out of impugned final judgment and order dated 26-07-2024 in CRMBA No. 10142/2024 passed by the High Court of Judicature at Allahabad]

AFTAB Petitioner(s)

**VERSUS** 

STATE OF UTTAR PRADESH

Respondent(s)

IA No. 78261/2025 - CONDONATION OF DELAY IN FILING

IA No. 78259/2025 - EXEMPTION FROM FILING O.T.

Date: 29-04-2025 This matter was called on for hearing today.

CORAM:

HON'BLE THE CHIEF JUSTICE

HON'BLE MR. JUSTICE SANJAY KUMAR

For Petitioner(s) Mr. Abhishek Singh, Adv.

Mr. Ajay Yadav, Adv.

Mr. Sandeep Kumar, Adv.

Mr. Yavi Yaduvanshi, Adv.

Mr. Akash Singh, Adv.

Ms. Manju Jetley, AOR

For Respondent(s) Ms. Garima Prasad, A.A.G.

Dr. Vijendra Singh, AOR

Mr. Kumar Abhinandan, Adv.

Ms. Divyakshi Singh, Adv.

Ms. Apurva Singh, Adv.

UPON hearing the counsel, the Court made the following
O R D E R

Leave granted.

In terms of the signed order, it is directed that the appellant, Aftab, shall be released on bail during the pendency of the trial in connection with Case Crime/First Information Report

No. 02/2024 dated 03.01.2024 registered with Police Station – Wave City, District- Ghaziabad, Uttar Pradesh, for the offence(s) punishable under Section 366 of the Indian Penal Code, 1860 and Sections 3 and 5 of the Uttar Pradesh Prohibition of Unlawful Conversion of Religion Act, 2021, on terms and conditions to be fixed by the trial court.

The appeal is allowed in terms of the signed order.

Pending application(s), if any, shall stand disposed of.

(BABITA PANDEY)
AR-CUM-PS

(R.S. NARAYANAN)
ASSISTANT REGISTRAR

(Signed order is placed on the file)